

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.202-IA/761(AHM)2024
ITEM No.203- IA(Plan)/15(AHM)2024
in
CP(IB) 717 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Korea trade Insurance Corporation (KSURE)
V/s
Shivshakti Barrels Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv.
For the Respondent :

ORDER

IA(Plan)/15(AHM)2024

In terms of last order dated 30.04.2024 compliance has been made by the Applicant/RP by filing affidavit in compliance on 10.05.2024 vide inward diary no. 3998. The same is taken on record.

We have heard the counsel for the applicant/RP on the resolution Plan and perused the record.

Reserved for order.

IA/761(AHM)2024

This is an IA filing seeking extension of CIRP period. Heard.

Reserved for order.

-sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**